15.05 hrs.

PRIZE CHITS AND MONEY CIRCULATION SCHEME (BANNING) BILL

THE MINISTER OF FININCE (SHRI H. M. PATEL). I beg to move:

"That the Bill to ban the promotion or conduct of prize chits and money circulation schemes and for matters connected therewith or incidental thereto, be taken into consideration."

This Bill seeks to ban the promotion or conduct of prize chits or money circulation schemes and deals with matters connected therewith.

Government had constituted in February, 1969, the Banking Commission. One of the terms of reference of this Banking Commission was "to review the role of various classes of non-banking financial intermediaries, to enquire into their structure and methods or operation and recommend measures for their orderly growth." This Commission had made certain recomendations in its Report submitted to the Government in January, 1972, for the restructuring of the existing scheme of control over the miscellaneous non-banking companies. After examining the recommendations of the Commission, Government decided in principle that the existing statutes and directions issued thereunder to non-banking companies may be reviewed to plug loopholes, if any, which were being taken advantage of particularly by private limited companies.

With a view to examining this matter in all its aspects, a Study Group was constituted by the Reserve Bank of India under the chairmanship of Shri James S. Raj to make specific recommendations for taking further action to implement the decision of Government. The Study Group submitted its report to the Reserve Bank in July, 1975. It recommended that the conduct of the prize chits or benefit schemes, by whatever name called, should be totally banned in the larger interests of the public and that suitable legislative measures should be taken for the purpose if the provisions of the existing enactments are considered inadequate.

Miscellaneous non-banking companies are of two types, namely, (a) those conducting prize chits, benefit/savings schemes, lucky draws etc., and (b) those conducting conventional or customary chit funds. The present Bill is cocerned with the banning of the promotion and conduct of prize chits, benefit schemes etc. The activities of the chit fund companies conducting conventional chits are proposed to be regulated throughout the country for which a separate Bill will be introduced.

For the benefit of this House, may I explain the difference between these two kinds of chits. "Prize chits" would cover any kind of arrangement under which the moneys are collected by way of subscriptions, contributions etc., and prizes, gifts etc., are awarded. The *modus operandi* is that the company acts as the foreman or promotor and collects subscriptions in one lump sum or by monthly instalments spread over a specified period from the subscribers to the schemes. Periodicaly, the numbers allotted to members holding the tickets or units are put to a draw and the member holding the lucky tickets gets the prize either in cash or in the form of an article of utility, such as a car, scooter etc. The "prize chit" is really a form of ottery. There is an unlimited number of members bearing no relation to the number of instalments in a scheme. Once a person gets the prize, he is very often not required to pay further instalments and his name is deleted from further draws. The schemes usually provide for the return of subscriptions paid by the members with or without any additional sum by way of bonus or premium at the end of the stipulated per-

iod in case they do not get any prize. Such schemes are known by various names such as prize chits, benefit/savings schemes, lucky draws etc. The companies conducting prize chits have very little, if any, financial stake of their own in the business they conduct. They almost solely depend on the funds they colect from the public for which they offer no security.

15.09 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

The 'conventional chit fund, on the other hand, is an old indigenous financial institution involving regular periodical subscriptions by a group of persons. It is, in law, a contract between the subscribers and the foreman or manager in-charge of the chit. The contract generaly provides that the subscribers shall subcribe a certain sum by periodical instalments for a definite period and that each subscriber, shall, in his turn, as determined by lot or by auction of in such manner as may be provided in the agreement, be entitled to the prize amount. There will be as many periodical instalments as there are members. The prize amount is the sum total of the contributions payable by all the subscribers for any one instalment less the discount and commision perscribed by the rules. The prize-winner is, thereafter, ineligible for any further prizes although he has to continue to make the stipulated instalments for the duration of the chit. These conventional chit funds, therefore, are essentially of a self-liquidating nature and since there is a mutuality of interest among the small number of subscribers to each scheme, these constitute convenient instruments combining savings and borrowings.

According to the Study Group, most of the prize chit companies whose business is sought to be banned by the present Bill are private limited companies with a very low capital base amounting to a few thousand rupees contributed by the promoters/directors of their close relatives. Under the facade of inculcating sayings habit among the public, these companies collect small amounts from the gullible members of public with promises of awarding prizes at periodical intervals besides refunding the actual subscriptions contributed by them at the end of the stipulated period of schemes. Of late, there has been a mushroom growth of such companies which are doing brisk business in several parts of the country especially in big cities like Ahmedabad. Banglore, Bombay, Calcutta and Delhi. They have also established branches in various States. Cases have come to the notice of the Reserve Bank, where these companies, after collecting, sizeable amounts, by way of subscriptions have gone into liquidation. In several cases, these companies have transferred their prize chit business to partnership concerns so as to escape the restrictive provision of the directions of the Reserve Bank.

The inspection of a few companies conducting prize chits/benefit schemes cerried out by the Reserve Bank has revealed, *inter alia*, the following features:

(a) The companies had advanced sizeable amounts to the directors or relatives or firms in which they were interested as partners, directors or as Commission agents and there wereparticularly no repayments of the loans.

(b) The Books of accounts had not been maintained satisfactorily.

(c) Close relatives of the directors had been employed in the companies as members of the staff or as agents on high salaries.

(d) In one case, it was observed that a scheme announced by a company in which collections had been made was withdrawn subsequently without notice to subscribers and no refunds of the subscriptions already received had been made to the

[Shri H. M. Patel]

subscribers. Prize money had not been paid to all the subcribers who had won the prizes; and

(e) Subscriptions had been shown to have been refunded in the books of accounts of a company but doubts had been expressed by the inspecting officer about the genuinenss of the payments in view of certain attendant circumstances. There have also been allegations that some companies resorted to certain malpractices in drawing the names of prize winners.

(6) The Study Group came to the conclusion that prize chits or benefit schemes benefit primarily the promoters and do not serve any social purpose. On the contrary, they are prejudicial to the public interest and also adversely effect the efficacy of the fiscal and monetary policy. There has also been a public clamour for the planning of such schemes. This stems largely from the malpractices indulged in by the promoters and also the possible exploitation of such schemes by unscrupulous elements to their own advantage. Accordingly, the Study Group recommended that the conduct of the prize chits or money circulation schemes, by whatever name called, should be totally banned in the larger interests of the public. The Bill seeks to acheive this object.

(7) Under the prposed legislation, the existing promoters of the schemes will be allowed two years' time to wind up their business and the State Governments have also been vested with powers to grant extensions of time in consultation with the Reserve Bank. It provides for severe penalties for those who contravene this ban. Provision has also been made for any police officer not below the rank of an Officer in-charge of a police station or any officer authorised by the State Government to enter into and search the premises which are suspected to have been used for purposes cannected with the promotion or conduct of any prize chit or money circulation scheme. The Central enactment would have the effect of repealing the existing State legislation in Andhra Pradesh and Madhya Pradesh and in the Union Territory of Chandigarh.

Sir, I have already taken much time of the House but I thought I should place all facts before the hon. Members for their consideration.

With these words, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to ban the promotion or conduct of prize chits and money circulation schemes and for matters connected therewith or incidental thereto, be taken into consideration."

Shri Vinayak Prasad Yadav--he is not here.

There are no more speakers.

SHRI LAXMI NARAIN NAYAK *rose*--

MR. DEPUTY-SPEAKER: You want to speak. All right.

श्री लक्ष्मी नारायण नायक (खजुराहो) : माननीय उपाध्यक्ष महोदय, अभी वित्त मंत्री महोदय ने जो इनामी चिट और धन परिचालन स्कीम (पाबन्दी) विधेयक, 1978 प्रस्तुत किया है, मैं उनके इस प्रस्ताव का समर्थन करता हूं। इसके साथ ही इस संदर्भ में मैं यह भी निवेदन करना चाहता हूं कि इसके खंड 12 के उपखंड में कहा गया है कि अगर कोई समय चाहता है तो 2 वर्ष की अवधि दी जा सकती है। जब शासन इसको स्वयं बुरा समझता है और इसके समापन के लिये उसने विधेयक भी प्रस्तुत किया है तो मैं जानना चाहता हूं कि यह 2 वर्ष की अवधि क्यों इसके लिए दी गई है ? इसमें तो बिल्कुल ही समय नहीं देना चाहिए, क्योंकि शासन और जनता जिस स्कीम को बुरा समझती है और इससे गरीब जनता की लूट होती है तो इसको

तुरन्त ही समाप्त करना चाहिये, किसी भी तरीके से इसको आगे बढ़ाने के लिये कोई समय नहीं देना चाहिये ।

इसके खंड 12 के उपखंड (2) में कहा कहा गया है कि शासन चाहेगा तो समय दे सकेगा और नहीं चाहेगा तो नहीं देगा, इसमें तो भेदभाव और पक्षपात होगा । मैं समझता हूं कि जो उपधाराएं इसमें रखी गयी हैं, इनको भी समाप्त कर देना चाहिये क्योंकि यह रखना बहुत गलत है ।

कई प्रदेशों में खास कर मध्य प्रदेश में सट्टा खिलाया जाता है और अभी उसकी अनुमति दी गई थी । इससे जो लूटने वाले लोग हैं, गलत तरीके से जनता से धन इकट्ठा करने वाले लोग हैं, उनको मौका मिलेगा । मेरा निवेदन है कि इस तरह से जो पैसा इकट्ठा किया जाता है, उसको तुरन्त समाप्त करना चाहिये और जो लाटरी की स्कीम हैं, वह भी समाप्त होनी चाहिये । जब शासन समता और समाजवाद की बात करता है तो एक हो क्षण में अगर कोई एक रुपया जमा कर दे और उसको 1 लाख 10 लाख या 25 लाख रुपया मिल जाये तो यह कोई अच्छे आचरण की बात नहीं है । मैं चाहता हूं कि जिन प्रदेशों में लाटरी का सिस्टम कायम है और शासन उसको प्रोत्साहन देता है, उसे भी समाप्त करना चाहिये । इस तरीके से जो गलत तरीके से या चोर दरवाजे से धन कमाने की स्कीम है, शासन का हर तरह से उनको बन्द कर देना चाहिये । परिश्रम के द्वारा, बुद्धि और विवेक से अपनी माली हालत को ठीक करने का तरीका होना चाहिये ।

इस तरह से जो संशोधन रखा गया है वह तभी सार्थक होगा जब इसमें मियाद नहीं रखी जायेगी । इस मियाद को तुरन्त समाप्त कर देना चाहिये नहीं तो इसमें लोग मिलकर इसे आगे भी चला सकते हैं । वह कहेंगे कि अभी समापन ठीक नहीं हो रहा है, किसी को कुछ कमाना है । मेरा मंत्री जी से निवेदन है कि मैंने जो सुझाव दिया है कि 2 वर्ष की अवधि नहीं रखनी चाहिये, इसे वह तुरन्त समाप्त कर दें ।

आगे चल कर मैं चाहूंगा कि वित्त मंत्री जो लाटरी के लिये भी ऐसा ही संशोधन विधेयक लायें । हर प्रदेश में लाटरी चलती है, इससे मनुष्य का चरित्र अच्छा नहीं बनता है । मेरा निवेदन है कि इस तरह से जो धन कमाने की स्कीमें हैं, उनको समाप्त करना चाहिये ।

अपने इस विचार के साथ मैं चाहता हूं कि दो वर्ष की जो अवधि रखी गई है, वह नहीं रहनी चाहिये और लाटरी को भी समाप्त करना चाहिये । इस प्रकार का विधेयक भी मंत्री महोदय शीघ्र लायें ।

डा० रामजी सिंह (भागलपुर) : उपाध्यक्ष महोदय, इस विधेयक को प्रस्तुत करने के लिये मैं वित्त मंत्री को हृदय से धन्यवाद देना चाहता हूं, क्योंकि उन्होंने अपने अर्थ-शास्त्र के क्षेत्र में नैतिकता का प्रादुर्भाव किया है । जो अर्थ-शास्त्र नैतिकता पर अवलंबित नहीं है, वह अर्थ-शास्त्र नहीं, बल्कि अनर्थ-शास्त्र है । हमने पिछले तीस वर्षों के दरमियान अपनी राजनीति और अपने अर्थ-तंत्र को नैतिकता से विहीन होते देखा है । जिस सरकार के एक हाथ में शराब की बोतल हो और दूसरे हाथ में जुए की टिकट, लाटरी की टिकट या इनामी टिकट हो उस सरकार से नैतिकता की उम्मीद नहीं की जा सकती है ।

यह कौन सा अर्थ-शास्त्र है, जो मनुष्य की नैतिकता की कीमत पर प्रगति करने का दावा करता है ? माननीय वित्त मंत्री ने ठीक ही कहा है कि यह केवल आर्थिक रूप से ही घातक नहीं है, बल्कि सामाजिक रूप से भी घातक है । जो अर्थ-शास्त्र समाज के हित को दृष्टि में नहीं रखता है, उस अर्थ-शास्त्र का क्या लाभ है ? इस प्रकार का जुआ हमने भारतवर्ष के प्राचीन समय में भी देखा है, जब धर्मराज

[डा० रामजी सिंह]

जैसे महापुरुष को जुए में द्रौपदी तक को हारना पड़ा था। समचे भारतवर्ष में इनामी टिकट, इनामी चिट और लाटरी चलाकर हम न जाने कितनी स्वतन्त्रता की द्रौपदियों को हार जायेंगे। इसलिए वित्त मंत्री महोदय ने एक बहुत ही स्वागत योग्य विधेयक प्रस्तुत किया है। जिस प्रकार बापू ने स्पिर्चुअलाइजेशन आफ़ पालिटिक्स, राजनीति के अध्यात्मीकरण, की बात कही थी, उसी प्रकार वित्त मंत्री ने अर्थ-शास्त्र में भी एक नैतिक अध्याय जोड़ने का प्रयास किया है।

लेकिन हमें लगता है कि वित्त मंत्री को इस सम्बन्ध में कुछ और निर्मम और निष्ठुर होने की आवश्यकता है। इसलिए अच्छा होता कि इस विधेयक का स्कोप और ज्यादा व्यापक बनाया जाना और इसमें लाटरी को भी शामिल कर लिया जाता। हमें खुशी है कि बिहार की सरकार ने लाटरी बन्द कर दी है। लेकिन वहां भी अन्य सरकारों की लाटरियां चलती रहती हैं। जुआ खेलना अगर क्राइम है, एक क्रिमिनल एक्ट है, तो क्या लाटरी कोई सदाचार है? इसलिए सरकार को शराब के साथ साथ जुए, लाटरी और इनामी चिट के सम्बन्ध में भी गम्भीरतापूर्वक विचार करना चाहिए।

जहां तक खंड 7 का प्रश्न है, मैं समझता हूं कि न केवल बेचने वाले, बल्कि रजिस्टर करने वाले और विज्ञापन करने वाले के लिए भी दंड की व्यवस्था होनी चाहिए। यह बहुत आवश्यक है, क्योंकि इस प्रकार के गर्हित और कुत्सित कार्यों के द्वारा जो अर्थोपार्जन होता है, वह देश के नैतिक स्वास्थ्य को ठीक नहीं रख सकता है। जिस देश की नैतिकता समाप्त हो जाती है, उस देश की राजनीति की प्रवंचना में पड़ कर लोगों के लिए आत्महत्या के समान बन जाती है।

मैं आपके माध्यम से वित्त मंत्री महोदय को कहना चाहता हूं कि यह विधेयक तो पास कर देना चाहिये, लेकिन उन्हें शीघ्र ही एक विधेयक लाकर लाटरी और इनामी चिट आदि पर भी प्रतिबन्ध लगाना चाहिए, जिनमें धनोपार्जन के लिए परिश्रम और पुरुषार्थ का कोई स्थान नहीं होता है। अगर ये लाटरियां और इनामी चिट चलती रहेंगी, तो मनुष्य को धन कमाने के लिए पुरुषार्थ और मेहनत करने के लिए कोई प्रेरणा नहीं रहेगी। हम कहते हैं कि जो कमाने वाला है वह खायेगा। लेकिन इसमें तो कमाना कुछ नहीं है, रात में हमने एक टिकट खरीदी और कल लखपति बन गए। इस प्रकार की पुरुषार्थहीनता का जो व्यवहार होता है वह देश के लिए कभी भी अच्छा नहीं होता है। इस प्रकार का नैतिकता-विहीन समाज एक समय सडम और गमौरा में था जिसका आज नामोनिशान नहीं रहा। इसीलिए यह सोचने की बात है कि इसमें कोई आर्थिक लाभ नहीं है। हम लोग जब एमर्जेंसी के समय में जेलों में बन्द थे तो बिहार में लाटरी का एक बहुत बड़ा स्कैंडल हुआ था। आज भी कितने ही वहां ऐसे हैं जिन को ऐसा लगता है कि आज राजस्थान का टिकट खरीदें, कल पंजाब का खरीदें, परसों गुजरात या किसी और जगह का खरीदें। वहां का तो नहीं, लेकिन और जगहों की टिकटों को वह खरीदते हैं। लगता है कि मनुष्य ने पुरुषार्थ का दिवाला निकल गया है।

हमने संविधान में जब समाजवाद को अंगीकृत किया है तो यह आवश्यक है कि पुरुषार्थ के आधार पर हो अर्थोपार्जन की प्रेरणा होनी चाहिए। अर्थोपार्जन का जो इस प्रकार केवल पारितोषिक या जुए के आधार पर होता है उससे कोई लाभ नहीं होता है। इसलिए इस साधु विधेयक के लिए मैं ऐसा मानता हूं कि जनता सरकार का यह चरित्र है जो नशाबन्दी जैसे नैतिक कार्य को भी करती है और जुए और लाटरी के ऊपर भी गदा प्रहार करती है। राजनीति में वह एक

सात्विकता जनता पार्टी के द्वारा ग्राई है ग्रौर मैं समझता हूं कि इसमें सम्पूर्ण सदन का उन्हें समर्थन मिलेगा ।

SHRI A. BALA PAJNOR (Pondycherry): Mr. Deputy-Speaker, Sir, I do not want to question the intention of the hon. Minister in bringing forward this Bill to ban the entire prize chits. But at the same I want to say that they have not gone deep into the matter at all.

If you see the origin of these chits in the country, you will find that it goes back to Kerala—from the word 'chitty' it started. Naturally it has come to the neighbouring States like Tamil Nadu, Pondicherry and other southern States where rural financing is met by the chit companies. But the solution found out by the hon. Minister for Finance to regulate these chits or to curb these looters is more like removing the very pockets when you find the problem of pick-pockets. In stead of regulating these chits, the Minister has come forward with this Bill to abandon it completlly forgetting the simple fact that banking has not gone deep into the village system of our country.

I am not agreeable with the second part of his statement—where it is complete lottery. Of course, Mr. James Raj, with his experience in the banking field would have understood this difficulty that they were not getting those funds for their deposits like Unit Trust. But they have failed to go into the other question—the question of people's requirements in the rural areas. The chits in small villages are not prize chits. Some 20 or 30 people, joined together, contribute a portion of their savings month-wise or weekwise, and the first man who is lucky enough to get the first turn in the auction gets the share. If 20 persons, joined together, put Rs. 20 each, the amount comes to Rs. 400, and the man who gets Rs. 400 in the first month, has to continue paying his instalments till all others get their turn.

It is not completely a lottery. For conducting this, the management used to collect a commission of, say, Rs. 5/-. When this got some impetus, some big people got involved in it. They wanted to cater to the needs of big industrialists and they suggested Rs. 500, Rs. 1,000 and like this it went upto Rs. 1 lakh. In any field, you have some bad elements also. Some people got in and suggested this kind of prize system. For this the Government of Tamil Nadu, some years back, and subsequently the Pondycherry Government and the Kerala Government, passed Acts to regulate these. He is saying that these must be regulated by the State Governments or the Acts must be repealed completely. I fail to understand how this is going to solve the problem of the needs of the society as it is constituted now. The *Janata* Government may say that the entire *janata* is with them, but they have failed to see the feelings of the *Janata* in this connection.

Secondly, Sir, you are giving very large powers to the police officials. our country is full of villages and small hamlets and in those places the incharge of the police station is a Head Constable or a Sub-Inspector. Now, through this Bill he will have the power to enter into and take out the documents and things like that. You have made it a cognizable offence. But I would like to say that you are trying to check it by giving a very bad weapon in the hands of the police.

Further, Sir, this evil is only in the cities and not in the rural areas. I may also say that in North it is taken as lottery whereas in the South it is not that. People especially during the time of agricultural needs join together say thirty or forty—and pool the resources. They are very honest people So, I want you to consider that you cannot simply ban the entire prize chits. If you ban in one line and give powers to the police as if it is a crime like murder, then this will be a very drastic measure which may affect the very needs of our people in the rural areas.

[Shri A. Bala Pajnor/

With these coments, I do not say I am opposing the Bill, we are agreeable to the evils explained in the statement of objects and reasons but I would like to say that the solution is not correct. I would like the hon'ble Minister to take up the matter and regulate the Bill by which you can control it. The very idea of prize chits has developed from 'chitties'. It is called 'prize' because the man who is contributing a portion will get the chance—it can be either first, second, third, fourth or the last one but he will continue the contribution to the last. As per this Bill you take it as complete lottery and at the same time you are not prohibiting the State Governments to continue with the lotteries. I am sorry to bring to the notice of the hon'ble Minister that there are lot of complaints against our public organisations, such as, LIC, etc. So, I would like to request the hon'ble Finance Minister, to take note of the problems of the small men and look into it.

चौधरी बलबीर सिंह (होशियारपुर) : उपाध्यक्ष महोदय, मैं आपके माध्यम से माननीय वित्त मंत्री जी को बधाई देना चाहता हूं कि एक बहुत बड़ी लूट जो चलती आ रही थी उसको रोकने के लिए उन्होंने यहां पर विधेयक पेश किया। मैं तो चाहूंगा कि यह पैसा जो चिट फंड कम्पनी देती हैं और जिन गरीब लोगों को देती हैं उन गरीब लोगों के लिए इस किस्म का इन्तज़ाम किया जाये कि उन्हें चिट फंड कम्पनियों में जाकर लूटने की नौबत ही न आये। यह तो चिट फंड कम्पनियां होती हैं वह पहले तो मेम्बर बनाती हैं फिर न मालूम किस किस तरीके से लाखों रुपया इकटठा करती है और फिर बाद में वह कम्पनी खत्म हो जाती है और सरकार का कोई कानून भी उनपर हाथ नहीं डाल सकता है। लेकिन यह जो कानून बन रहा है इसमें उस पर पाबन्दी लगाने की बात कही गई है। मैं चाहूंगा कि इस किस्म की जितनी भी कम्पनियां हैं उनको बन्द करके बैंकिंग सिस्टम के जरिए से लोगों को सस्ते ब्याज पर कर्जा दिया जाये। इस में, कौन फंसता है? गरीब आदमी फंसते हैं—ट्रक-वाले फंसते हैं, वे बेचारे अपना सारा कुछ चिट-फण्ड कम्पनी के नाम लिख देते हैं, कितना बड़ा ब्याज और पैनलटीज़ उन को देनी पड़ती है, नतीजा यह होता है कि वह बेबस हो जाता है, जो खरीदा होता है, वह भी देना पड़ता है साथ ही दिन भर की सारी कमाई देनी पड़ती है। इस लिये मेरा कहना है कि इन चिट फण्ड कम्पनियों पर मुकम्मिल तौर पर पाबन्दी लगाई जानी चाहिये। बगैर कोई मेहनत किये हुए पैसा लोगों की जेबों में जाय—यह बहुत बुरी बात है, नैतिकता के आधार पर भी इसका कोई मूल्य नहीं है।

अभी मेरे एक दोस्त ने कहा कि यह लाटरी सिस्टम क्या है? एक आदमी कोई काम नहीं करता, बस एक पचीले लेता है और उससे एक लाख रुपया या दो लाख रुपया आ जाता है—उस को देख कर सारा समाज उस बुराई में फंस जाता है, हर आदमी समझने लगता है—इस दफ़ा उसकी लाटरी आ जायगी। बगैर मेहनत किये हुए जो धन आता है, वह हराम की कमाई सारे समाज में जहर फैला देती है—इस लिये मेरा निवेदन है कि हराम की कमाई की यह प्रथा जो पिछली कांग्रेस पार्टी की हुकूमत में शुरू हुई थी, अब बिलकुल खत्म हो जानी चाहिये। जब उन्होंने देखा कि हम कुछ और नहीं कर सकते तो उन्होंने लोगों के अन्दर इस जूए की आदत को शुरू करवा दिया। हर गरीब आदमी अपनी किस्मत को देखने लगा कि अब यह लाटरी मेरे पास आ जायगी या मैंने चिट का जो पैसा दिया है—उनमें मेरा पहला नम्बर आ जायगा, इस उम्मीद से वे लोग इन कम्पनियों के चंगुल में फंसते चले गये।

इस बीमारी को रोकने के लिये आप जो बिल लाये हैं—मैं उसका स्वागत करता हूं लेकिन मैं चाहता हूं कि इसे बिलकुल खत्म

किया जाय। इससे भी एक और बुरी प्रथा है —उस को रोकने की भी बहुत सख्त जरूरत है। आज एक आदमी अगर किसी बाजार में बैठा हुआ ताश खेलता है और उस में थोड़ा जूआ खेल लेता है—तो उस को फौरन पकड़ लिया जाता है, लेकिन क्लबों में बैठ कर यदि आप के बड़े-बड़े आफिसर्ज़ जूआ खेलें, तो उन्हें कोई नहीं पकड़ सकता, उन पर कोई हाथ नहीं डाल सकता यहां तक कि कानून भी उन को नहीं पकड़ सकता। इन क्लबों में रोज़ हज़ारों रुपये का जुआ होता है—लेकिन वह जुर्म नहीं है, लेकिन कोई आदमी बाज़ार में या अपने घर में बैठ कर खेलता है, तो वह जर्म है। क्लबों का जूआ आज हमारे समाज का नासूर बन गया है और दिन प्रतिदिन बढ़ता ही जा रहा है। उन की देखादेखी जो हमारी नई नस्लें हैं, जब वे देखती हैं कि बड़े आदमी क्या कर रहे हैं, बड़े आफिसर्ज़ क्या कर रहे हैं—तो वे भी उसी काम को अपनाना शुरु कर देते हैं।

इस देश में जूए से क्या हानियां हुई हैं—उन का जिक्र अभी किया गया है। महाभारत का युद्ध इस से हुआ था, द्रोपदी का चीर-हरण इसी से हुआ था, उससे भी बहुत पहले नल-दमयन्ती का जो हाल हुआ—आप सब जानते हैं। हमारे पुराने शास्त्रों में इन सब बातों का जिक्र है, लेकिन फिर भी हमारा यह समाज उस को अपनाये जा रहा है। इस लिये मेरा अनुरोध है कि आप इस को रोकने के लिये कड़े-से-कड़े कदम उठाये। क्लबों में जो जूआ ताश के नाम पर होता है—उस को बन्द करने के लिये आप कदम उठायें, ताकि इस समाज में बगैर मेहनत के कोई भी आदमी फल हासिल करने की कोशिश न करे। उस के दिमाग से यह साइकालोजी निकल जाय कि बगैर मेहनत के भी पैसा हासिल किया जा सकता है, इस तरह की फिज़ा देश में बनाई जानी चाहिये। यह आप करेंगे तो इस के लिए सख्त कदम उठाने होंगे। बहुत दिनों तक गरीब लुटते आए हैं। इसलिए मैं यह चाहूंगा कि आप ने जो इस पर रोक लगाने की बात कही है, रोक लगाने के बजाए आप इस को बिल्कुल खत्म करें। जहां भी लाटरी चलती है, उसको खत्म किया जाना चाहिए। पहले तो लोग जुआ खेलते थे लेकिन अब सरकार ऐसा करती है और लोगों को जुआ खिलाना सरकार ने जो शुरू किया था, उसको खत्म किया जाए ताकि इस देश के लोगों के दिमाग में यह बात आए कि अगर काम करेंगे तब हमें पैसा मिलेगा, जुआ खेलने से नहीं।

इन शब्दों के साथ मैं समाप्त करता हू ?

PROF. P. G. MAVALANKAR (Gandhinagar) Mr. Deputy-Speaker, Sir, I welcome this Bill. I only wish the Hon'ble Finance Minister and the new Government had come forward with this Bill earlier than today, because the new Government had come with a promise for betterment of the weaker sections of the *Janata* in general, commoners and common people in particular. If that was the objective, I do not know why the Raj Study Group recommendations which were there from June 1974, had to wait all these years. All the same, it is never too late, and, it is better late than never, and therefore, I welcome this particular Bill. I welcome it because of several reasons. First, many friends have already spoken of this Bill that it gets rid of one of the worst social evils and economic exploitation this country has seen in recent years. Sir, this operation of Chit Funds needed a lot of control and curbing and one wonders why the successive Governments went on allowing, not only at the federal level but at the State level, this kind of exploitation. It is a natural desire get extra money somehow, anyhow, if possible through some kind of gambling. That instinct has been there in human beings. Instead of regulating that thing, the Government at the federal level as well at the State level, went on encouraging this! Therefore, I hope that it is only the first major step in the

[PROF. P. G. MAVALANKAR)

right direction and the Hon. Minister will come forward and see to it that further stringent measures, legislative as well as regulatory in terms of necessary rules and regulations will be taken by him and the Government so that this is put an end to once for all.

Mr. Deputy-Speaker, I am glad that the Minister's Statement of Objects and Reasons is very well worded and puts the matter succinctly. In this context, he refers to the Report of the Raj Study Group which was submitted in July 1975, I quote:

"In its report submitted to the Reserve Bank in July 1975, the Group observed that the prize chit/benefit/savings schemes benefit primarily the promoters and do not serve any social purpose."

I think nothing is more true than this and that is why I am wondering why we should have taken time in order to understand this. Now, Mr. Deputy Speaker, you will see what the promoters do. What have they been doing all these years? They are not only collecting small amounts from a large number of people but they give the prizes to a fraction of people from whom they have taken the collections. Therefore, it is not even a prize. I am not here to go into mathematical calculations. If a promoter collects from 500 people a certain monthly instalment of a certain small amount of one rupee or five rupees, then over a period of five or 10 years, he will collect more than enough to get back his money and the people who have been paying willingly and regularly all the time would get only fraction of it by way of prizes or benefits. So, I feel that the Bill is in the right direction. But I am an expert in law making to point out lacunae in the Bill. As a lay man, as a Member of Parliament, *plus* the Law Ministry. I do not have I can look at the Bill. The Minister gets the assistance of his Ministry either, but I hope that the lacunae which I see from the layman's point of view will be filled up by further legislation, if necessary on the same lines and in the same direction.

Mr. Deputy-Speaker, Sir, the Minister of Finance also said in his statement and I quote:

"Prize chits would cover any kind of arrangement under which moneys are collected by way of subscriptions, contributions, etc. and prizes gifts, etc. are awarded. The prize chit is really a form of lottery."

Sir, I am glad that this point has dawned upon the Government that these Chit Funds are nothing but a kind of lottery. All life is lottery, of course! There is an element of gamblink in every thing. Where we go and what we do is also a part of gambling, perhaps, but that is a matter of natural destiny and whatever comes by way of our natural destiny, we accept that, but whatever is gambling in terms of human instinct, should Government and should social legislation and should social sanction and should public opinion encourage and promote these elements of gambling? This is the question to be asked.

I am glad that this legislation is step in the right direction in which the Government is now telling, and the Parliament is also telling the people that gambling, though natural, is not necessarily justifiable. It is a natural instinct like many other natural instincts, but this instinct has to be regulated, curbed and controlled and, therefore, let the Minister go ahead with policies and programmes of habits of small savings, habits of thrift, habits of economy, habit of putting part of the little money that a small farmer or a commoner earns in small savings. The fixed wage-earners, the middle class men in the urban areas all should develop habits of saving, whatever they can. Even if a man getting Rs. five per day can save twenty pase per day and use that in Government national saving

scheme or some kind of other saving scheme, that would be indefinitely greater in benefits, and indefinitely deeper in terms of benefits to him and the community than all the chit funds and the benefit companies that are giving all kinds of prizes in lotteries.

The whole point is that poor people and the middle class people have been continuously at a loss. I am ashamed to admit that some of us, knowingly or unknowingly, have been perhaps a party to this kind of situation wherein promoters come in the name of helping the poor, hospital or other services etc. and, therefore, some of us, willingly or unwillingly, I would say, knowingly or unknowingly—but some of us completely unknowingly—habe lent our blessings and good wishes to some of these promoters because they said that they would take small amounts from the people and the money that is collected would be used for hospital or other similar purposes. All that is bogus. The promoters are exploiting the ignorance, the poverty, and as I said, the natural gambling instinct of human beings. All these people are exploited by the promoters, who are clever people, and they and their family members amass, grab the lion's share, rather much more than that. A paltry sum is distribution among fifty or hundred people out of one thousand, two thousand or five thousand persons who contribute the whole fund. I feel, we must put an end to it.

I wonder, if Shri H. M. Patel would recall that in Gujarat particularly, there have been, I am sorry to say, a large number of such benefit companies. They were not, in fact, benefiting anybody except the promoters and I have gone on record in asking several questions in practically every session of Parliament on the steps to be taken by the Government to see that these chit fund and benefit companies are put an end to. Shri H. M. Patel will recall that in Gujarat—I do not want to give all the names—there are companies like Santosh, Vijaya Bond and many others. The fact that I am giving only two names does not mean that there are only two, there are many more in Gujarat and still more in the whole country. All these need to be effectively controlled and curbed and banned. I am glad that necessary steps are being taken in this direction. I hope the Minister will see to it that the operation of chit fund companies which has been going on in this country for so many years is properly controlled. In fact, one might say that the tribe of chit funds has been increasing in geometrical progression, one after the other. This was because there was no social law, no control and no legislation. The Reserve Bank was helpless and the banking operations were helpless and the people and the public opinion were unfortunately helpless. I am glad that the public opinion, the people and the Parliament have been awakened to the problem and the challenge. Let us hope that the Government will go further in this direction in greater detail so that if there is any lacune in this bill, that is removed, public opinion is created and Government sees to it that instead of the people going to these chit funds and lotteries, they think in terms of hard work. Sir, as a matter of fact, unfortunately, in our country, hard work is never rewarded. People who work hard do not get any reward, no matter in whichever walk of life they are. What we want is more hard work and more hard work to be rewarded more and not giving some prizes to a few gamblers here and there by throwing chits and prizes. That must stop and people must know that hard work is the only way through which to become prosperous in terms of the welfare of the individual, in terms of the good of the families and in terms of the strength of the State and of the whole country. People should work more, and do more hard work. If that is so, all aspects and avenues of gambling and other forms in which lottery is there and easy money, quick money and cheap money is there, all that must be eliminated altogether so that only hard work is rewarded. The people may be rewarded through habits of small savings and such other proposals which, I am sure, the Finance Minister

[PROF. P. G. MAVALANKAR]

with his expert knowledge in banking and financial operations will be able to bring forward. Through them, he can enable the poor man, living even in a jungle—not to talk only of urban areas —country-side and far-off places to obtain such rewards by encouraging habits of small savings and thrift in him and by using the funds so created for national purposes.

It is from these angles that I warmly welcome the Bill. I only hope that, though he could have done this earlier, at least now he goes faster.

श्री रीतलाल प्रसाद वर्मा (कोडरमा): यह स्वागत योग्य विधेयक है। भारत की जनता का शोषण करने वाली इस तरह की देश में बहुत सी कम्पनिया हैं और बहुत से ऐसे चीट करने वाले लोग हैं इन कम्पनियों पर पाबन्दी लगाने के लिए। आपने स में कुछ प्रावधान किए हैं, कुछ कदम उठाए हैं। पहले एक दो कम्पनियां ही बड़े शहरो में हुआ करती थीं, चिट फंड कम्पनियां हुआ करती थी। अब हम ही देखते हैं कि कोई भी बड़ा शहर नहीं बचा है जहां ये कम्पनियां काम न कर रही हो। इन चिट फंड कम्पनियों को इन लोगों ने एक बड़ा भ्रष्टाचार का अडडा बना रखा है। आम जनता को चोट करने का साधन इन लोगों ने इन चिट फंड कम्पनियों के माध्यम से ढूंढ निकला है। चीट का, गैम्बलिग का, जो भी आप कहें, एक प्रकार का व्यापार इन लोगों ने चला रखा है। पंद्रह साल से पैंतीस साल की उम्र के बीच में हमारे देश में 23 करोड़ लोग होंगे और इससे (अधिक उम्र के कोई 10 करोड़। इन लोगों को चीट करने के लिए ये कम्पनियां उन को तरह-तरह के प्रलोभन देती रहती हैं। वह बताती हैं कि चिट फंड जमा होगा और आपको आय होगी, इनाम मिलेगा, आपका व्यापार बढ़ेगा। सारे का सारा पैसा जो बड़े लोग हैं, जो पुजीपति हैं, उन्हीं के पास इस तरह से चला जाता है और आम जनता को कोई लाभ नहीं होता है। लोगों को प्रभावित करने के लिए, उनको प्रलोभन देने के लिए कहीं-कहीं दिखावा करने के लिए ये कम्पनियां उनको नाम मात्र के लिए कुछ दे देती हैं और जब पांच सात लाख रुपया धीरे-धीरे इस प्रकार से लोगों से उठा कर जमा कर लेती हैं तो रातों रात ही सारे आफिस को समाप्त कर देती हैं सारा का सारा रुपया लेकर गायब हो जाती हैं और फिर न उनके आफिस का ही और न ही किसी अधिकारी का कुछ पता चलता है। आप इस विधेयक में इन कम्पनियों पर कुछ पाबन्दियां ही लगाने जा रहे हैं। मैं चाहता था कि आप इनको समाप्त कर देने का इस में प्रावधान करते। जितनी भी कम्पनियां है उन पर पाबन्दियां लगाने के बजाय उनका बिल्कुल उन्मूलन कर दिया जाना चाहिए था।

इसी तरह से आज लाटरियां भी चल रही हैं सारे देश में। सरकार की ओर से भी इनको चलाया जा रहा है। यह भी एक तरह से गेम आफ डाइस है। इन में लाखों लोग पैसा लगाते हैं लेकिन इनाम कुछ एक को ही मिलता है। पहले पहल एक दो रुपये की लाटरी की टिकट हुआ करती थी। अब चार पांच रुपये की टिकट भी बिकती है। कुछ एक लोगों का ही नाम निकलता है बाकी लाखों करोड़ों लोगों को धोखा ही खाना पड़ता है। सरकार के खजाने में पैसा भी कभी-कभी जमा नहीं हो पाता है। बड़े-बड़े कांड भी हुए हैं, स्कैंडल भी हुए हैं उन की जांच पड़ताल भी चल रही है। जो दोषी व्यक्ति है वे अधिकारी वर्ग को प्रभावित करके बच निकलते हैं, दोषी अधिकारी भी बच निकलते हैं। मैं समझता हूं कि जो पाबन्दियां आप लगा रहे हैं उन का उन पर कोई असर नहीं होगा। सरकार यदि डाल-डाल है तो जो भ्रष्टाचारी हैं, जो शोषणकारी हैं वे पात पात हैं, वे नए नए आयाम सोचते हैं और नए नए तरीके ढूंढ निकलते हैं इन पाबन्दियों में से बच निकलते के। लिये किस तरह से इन से बचा जा सकता है। ऐसे तारीके वे ढूंढ निकलते हैं। ये जो चोर बाजारिये हैं जो चीटिंग करने वाले हैं, जो शोषण करने वाले हैं, उन्होंने अपना धंधा

बरकरार रखा हुआ है और उनका यह धंधा जोरों से बढ़ रहा है। यह धंधा बड़े टाउंज तक ही सीमित नहीं है, यह सब डिविजनल लेवल पर, थाना लेवल पर भी जा पहुंचा है। आपने जो कदम उठाया है यह सराहनीय जरूर है लेकिन मैं चाहता हूं कि इस धंधे का कम्प्लीट उन्मूलन कर दिया जाए। यह लाटरी भी जो चल रही है, इसको समाप्त कर दिया जाये। इससे कितना पैसा आ रहा है? मैं मंत्री महोदय से जानना चाहता हूं कि अभी तक हमारे देश में जो लाटरी चल रही हैं, उनसे सरकारी कोष में कितना पैसा जमा हुआ है जिससे दूसरी योजनाओं के लिये लाभ हुआ हो? मैं तो ऐसा समझता हूं कि इसमें जो कुछ अधिकारी लगे हुए हैं, वही इससे अपना भाग्य निर्माण कर रहे हैं और अपने ही भाई भतीजों को किसी तरह से उलट पुलट कर के लाभ पहुंचा रहे हैं। इस दृष्टिकोण से भी इस दिशा में कोई प्रगतिशील कदम उठाना चाहिये। यह शोषण का धन्धा आज से नहीं, बहुत पुराना है। इसी में सीता को रावण ने हर लिया और द्रोपदी का भी चीर हरण हुआ था। ये कंपनियां लुभावने कार्य क्रम बनाकर अपना पैसा दिखाकर गरीब जनता का शोषण करती हैं। ये चिट फंड कंपनियां 1-1 रुपया लेकर 10, 15 लाख रुपया जमा करती हैं और इस तरह से लाखों रुपया जमा करने में सक्षम हो जाती हैं। इसी तरह से हमारे बिहार में ए० स० सेविंग्ज एंड फाइनेन्स कंपनी पटना में हैं और भी इस प्रकार की नाना प्रकार की कंपनियां है जो लोगों को चीट करती हैं। जितने एम्पलायी उसमें काम कर करते हैं, वह भी 2, 2 और 5, 5 हजार रुपया उसमें जमा करते हैं और वह कई तरह से पैसा देते हैं। उनके शेयर की कोई रसीद नहीं देते हैं।

हमारे देश में बहुत बड़ी बेकारी है, नौकरी के बहाने बहुत से लोग उसमें चले जाते हैं और इस तरह से ये कंपनियां लोगों से करोड़ों रुपया इकट्ठा कर के चीटिंग करती हैं। मैं मंत्री महोदय से आग्रह करूंगा कि इस दिशा में वह कोई कारगर कदम उठायें और इस चीटिंग के बिजनेस को बिलकुल जड़ मूल से देश से उन्मूलन कर देना चाहिये ताकि गरीब जनता उनके शोषण से तबाह होने से बच सके। मैं इतना ही कहकर अपनी बात समाप्त करता हूं।

श्री राममूर्ति (बरेली): उपाध्यक्ष महोदय, वित्त मंत्री जी ने जो चिट फंड को समाप्त करने का विधेयक पेश किया है, उसका मैं उसका स्वागत करता हूं। गांधी जी ने यह कहा है कि जिस लक्ष्य के प्राप्त करने के साधन ठीक नहीं हैं, उस लक्ष्य को प्राप्त करना भी अच्छा नहीं होता।

यह इत्तिफाक की बात है, मुझे भी एक चिट फंड कम्पनी का प्राइज बांटने के लिए कुछ लोग ले गये। जब मैं वहां गया और प्राइज बांटने के बाद मैंने यह जानने की कोशिश की कि किस तरह से उनका वर्किंग होता है तो यह सब जानने के बाद मुझे बहुत तकलीफ हुई और मुझे ग्लानि हुई कि क्यों मैं वह प्राइज बांटने के लिए वहां चला गया। मुझे लगा कि चिट फंड में जो पैसा लगाते हैं, उनमें एक प्रकार की धारा प्रवाहित होती है, टेंडेंसी पैदा होती है कि बगैर मेहनत किये हुए बहुत मुनाफा उठाया जाये।

लाटरी भी इसी तरह की चीज है। आप बड़े-बड़े स्टेशनों पर जायें, वहां घुसते ही लाउड स्पीकर बजता नजर आता है जिसमें लाटरी में पैसा इन्वेस्ट करने का जिक्र होता है। कितने ही लोगों की आदत बन गई है कि जितनी भी लाटरीज इस मुल्क में खुलती हैं, वह सब में पैसा लगाते हैं, लेकिन उनको पैसा नहीं मिलता है। उनमें जुए की टेंडेंसी पैदा होती है।

हमारे एक साथी ने ठीक ही कहा है कि क्लबों में लोग ब्रिज खेलते हैं और ताश से छोटे-छोटे जुए खेलते हैं लेकिन उसके जरिए से भी काफी मुनाफा और नुकसान लोगों को

[श्री रामसूर्ति]

हो जाता है। देखने से मालूम पड़ता है कि दो आने, चार आने की बिड लगाते हैं, लेकिन बाद में वह बढ़कर हजारों रुपए में खेलते हैं। इस तरह से बहुत बड़ी आदत जुए खेलने की बन जाती है। आर्फिर्स से लोग होते हैं, उनको कोई रोक भी नहीं पाता है। मैं मंत्री जी से अपील करता हूं कि उन्हें एक ऐसा कम्प्रीहेंसिव बिल लाना चाहिए जिससे किसी भी प्रकार का जुआ समाज में न होने पावे। क्योंकि इस तरह से लोग जुए की आदत डालते हैं और नौजवान बच्चों में इस प्रकार की आदत पड़ती है जो कि बहुत घातक होती है।

इस विधेयक से जो कदम उठाया गया है, यह अच्छा कदम है। इससे लोगों के लिए गलत रास्ते बन्द होंगे और जो देश में जुए की टेंडेंसी बन रही है वह खत्म होगी।

मैं चाहता हूं कि इसमें जो 2 साल का लम्बा समय रखा गया है, वह बहुत ज्यादा है, इसको जितना भी कम किया जा सके, करना चाहिए। उसके बारे में डिपार्टमेंट से सलाह करनी चाहिए और जो भी गलत और बुरा काम है, उसको जल्दी ही समाप्त किया जाना चाहिए। यह अच्छी बात है। इस तरह की बातों को किसी तरह से भी सपार्ट नहीं करना चाहिए। मैं इतना कहकर ही वित्त मंत्री महोदय को बधाई देता हूं कि एक बहुत अच्छा कदम उन्होंने उठाया है।

16 hrs.

SHRI H. M. PATEL: I am glad that this Bill has received virtually unanimous support. One hon. Member criticised it and said that the Bill would hit the small man, villagers and so on. I am afraid that perhaps he has not given full thought to what I said in my initial observations, that this is to be followed by another Bill which will deal with conventional chit funds; those were the ones which my hon. friend had in mind. What we are now trying to tackle are different kinds of funds, which use the name of chit funds.

More than one hon. Member referred to clause 12 which gave two years for the purpose of winding up. I am afraid that a certain amount of time is necessary in order to safeguard the interests of those whose moneys had been collected, to return those moneys and to complete all those transactions. To put a ban with immediate effect would only result in many small people losing their money. May be, it may not take two years; we have said upto two years. The additional clause says that the state government may in consultation with the Reserve Bank give more time if necessary. These provisions are really intended not to give them more time than the maximum of two years that we have prescribed. Sometimes for some technical reasons or other reasons, certain things may not be completed in time in which case it is desirable to have a provision of this kind. I should like to assure the House that very clear instructions would be issued that this is the intention and that every state government and the Reserve Bank should see to it that these are wound up in the shortest possible time. In the legal provision, it is desirable to give a little more margin.

As regards the suggestion that we have not gone far enough I think that so far as this particular type of evil is concerned, we have gone as far as we can because we have banned them. Whether we should have at the same time dealt with lotteries and other things, is a separate matter. I shall certainly consider various observations that have been made including the suggestion that we ought to stop gambling, bridge and other games which are indulged in. How far that is a practical proposition I do not know, because that is something which will mean a kind of encroachment on people's private lives, etc. It may be somewhat difficult

to enforce. But we shall certainly examine how far it could be made practicable.

Shri Mavalankar said that we ought to have brought this Bill earlier. I can assure him that the government tried to bring it as quickly as possible; this was introduced early this year. In fact certain amount of time is necessary, even for the purpose of legal drafting of Bills so that loopholes are not left; therefore certain amount of time is inevitable. Speaking for this Government. I can say that we have not wasted much time in bringing this Bill before this House. I do not think there is any other point which calls for a reply from me.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to ban the promotion or conduct of prize chits and money circulation schemes and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we take up clause by clause consideration. Clauses 2 to 11.

The question is:

"That clauses 2 to 11 stand part of the Bill."

The motion was adopted.

Clauses 2 to 11 were added to the Bill.

Clause 12— (*Transitional provisions.*) ***Amendments made*:**

Page 6, line 45,—

for "or document" *substitute*— "or arrangement" (2)

Page 6, line 47,—

for "shall refund" *substitute*— "shall, within such period as may be prescribed, refund" (3)

MR. DEPUTY-SPEAKER: The question is:

"That clause 12, as amended, stand part of the Bill."

The motion was adopted.

Clause 12, as amended, was added to the Bill.

MR. DEPUTY-SPEAKER: Now Clauses 13 and 14. The question is:

"That clauses 13 and 14 stand part of the Bill."

The motion was adopted.

Clauses 13 and 14 were added to the Bill.

MR. DEPUTY-SPEAKER: Clause 1. The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill, as amended, be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.